

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

105. C.P. (IB)-129(MB)/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **05.04.2024**

NAME OF THE PARTIES: The South Indian Bank Limited

VS

NISA Industrial Services Private Limited

Appearance:

For the Financial Creditor: Adv. Narpat Singh i/b Indialaw LLP

For the Corporate Debtor: Adv. Aditya Raut i/b Desai Desai Carrimjee

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Adv. Aditya Raut for the Corporate Debtor is present and seeks time to file reply along with Vakalatanma.
2. Let the reply be filed along with Vakalatnama within two weeks after serving a copy on the other side failing which their rights to file reply shall stand forfeited. List on **17.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)